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ITEM NO.1

COURT NO.7

SECTION IIA

S U P R E M E            C O U R T   O F       I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl) No(s).3244/2009

(From the judgement and order dated 21/01/2009 in            CRLA No.  
894/2005 of The HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH)

KAMAL SINGH

Petitioner(s)

VERSUS

STATE OF HARYANA

Respondent(s)

(With appln(s) for bail)  
[FOR FINAL DISPOSAL] [AS IST CASE]

Date: 20/07/2010            This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE HARJIT SINGH BEDI  
HON'BLE MR. JUSTICE C.K. PRASAD

For Petitioner(s)

Mr.    Sushil Kumar, Sr. Adv.  
Mr.    Aditya Kumar, Adv.  
Ms.    Meenakshi Kumar, Adv.  
Mr.    Sudarshan Singh Rawat, Adv.

For Respondent(s)

Mr. Rao Ranjit, Adv.

UPON hearing counsel the Court made the following  
O R D E R

List the matter on Thursday, the 22nd July,  
2010.

(KALYANI GUPTA)  
SR. P.A.

(VINOD KULVI)  
COURT MASTER